

**Central Administrative Tribunal
Principal Bench**

**CP No. 167/2019
OA No. 4251/2018**

New Delhi, this the 13th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Rajesh Mongia, Age 47 years,
S/o (late) Sh. Krishan Lal Mongia,
R/o B-115, 1st Floor,
Gujranwala Town, Pt-1,
Delhi-110009



(By Advocate: Mr. Piyush Aggarwal)

VERSUS

1. Sh. Sanjay Mitra,
The Defence Secretary,
Ministry of Defence,
Room No.101-A, South Block,
New Delhi-110011 - Respondent

(By Advocate: Shri Vijender Singh)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy:

The applicant submitted a representation on 04.07.2017, claiming the benefit of Non Functional Upgradation. He filed OA No. 4251/2018, stating that the respondents did not pass any order on the representation. The OA was disposed of on 16.11.2018, directing that the respondents shall pass orders on the

representation submitted by the applicant, within two weeks from the date of receipt of a copy of this order.

2. The Contempt Case is filed, complaining that the respondents did not implement the order passed by this Tribunal.

3. We heard Shri Piyush Aggarwal, learned counsel for the applicant and Shri Vijender Singh, learned counsel for the respondents.

4. Earlier, the respondents filed a counter affidavit, stating that the matter is under consideration. Today, they filed another counter affidavit, mentioning that the applicant was extended the benefit of Non Functional Upgradation w.e.f. 01.07.2015 through order dated 02.01.2020. With that, the representation of the applicant stands disposed of. We, therefore, close the Contempt Case.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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